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O.A.NO.708 OF 2003

ORDER DATED 13-08-2004.

Applicant Sri Susil Kumar Paltasingh, by filing this Original Application under Section 19 of the Administrative Tribunals Act, 1985 seeks relief against the Bharat Sanchar Nigam Ltd. (a Government of India Enterprises); which is beyond

Copy of order of B.⁸ by
issued to the counsel
for both sides.
W.K.P.M.
S.O.
the jurisdiction/scope of this Tribunal to grant in view of the decision of the Full Bench of the Central Administrative Tribunal, Jaipur Bench rendered in the case of B.N. Sharma etc.etc. Vs. Union of India and others reported in 2004(2) ATJ 11 holding that the CAT has no jurisdiction to entertain the applications pertaining to service matter filed by the employees of the BSNL.

In the said premises, this Original Application is disposed of; for not being maintainable before this Tribunal. No costs.

M
MEMBER (JUDICIAL)

R.S. 1328
VICE-CHAIRMAN